1	2	3	4	5	6	7	8	9	10	11
28.	West Bengal	19	20	16	129	109	73	196	199	332
	TOTAL STATE:	1391	1473	1477	5120	5024	5142	6369	6641	7637
29.	Andaman and Nicobar Islands	2	1	1	8	12	15	12	10	9
30.	Chandigarh	0	1	1	10	21	16	36	27	23
31.	Dadra and Nagar Haveli	1	1	0	3	2	3	11	8	10
32.	Daman and Diu	0	0	0	0	1	1	0	0	1
33.	Delhi UT	41	74	29	301	307	304	1208	2248	2982
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	1	1	0	4	1	3	14	11	8
	TOTAL UT:	45	78	31	326	344	342	1281	2304	3033
	TOTAL ALL INDIA:	1436	1551	1508	5446	5368	5484	7650	8945	10670

Source: Crime in India

## Legal provisions regarding tapping of telephones

†208. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present legal provisions regarding secret tapping and monitoring of telephones and the legal provisions for preventing illegal telephone tapping;
- (b) whether it is a fact that the number of cases of secret tapping and monitoring of telephones has increased recently; and
  - (c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419A of the Indian Telegraph (Amendment) Rules, 2007 lays down legal provisions for Lawful Interception.

- (b) No, Sir.
- (c) In view of (b) above, does not arise.

<sup>†</sup>riginal notice of the question was received in Hindi.